

(c) to (e). While the Govt. has not issued individual orders for release of requisitioned property, it is upto the concerned requisitioning agency to take action as per the existing provisions of the Act.

[*Translation*]

Grants to Khadi and Gramodyog Board Gujarat

6578. SHRI DILEEPBHAI SANGHANI: Will the PRIME MINISTER be pleased to state:

(a) the details of the grants provided by the Union Government to the Khadi and Gramodyog Board, Gujarat during the last three years;

(b) whether the Union Government propose to increase the said grant during 1992-93; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PRO. P.J. KURIEN): (a) Union Government is extending financial assistance to Khadi and Village Industries Commission (KVIC) by way of grants and loans to promote Khadi and Village Industries under its purview in all States including Gujarat, Out of the funds received from the Union Government ; KVIC disbursed the following grants to Gujarat State, Khadi and Village Industries Board during the last three years:

Grants disbursed (Rs. in lakhs)

	<i>Khadi</i>	<i>Village Industries</i>
1988-91	22.91	10.19
1989-90	54.20	35.57
1990-91	52.26	11.14

(b) and (c). KVIC will be informed about the extent of Central Government's budgetary support after the demands for grants of this Ministry of are passed by the Parliament. Thereafter KVIC finalises the State-wise allocation in due course of time after detailed budget discussions with its directly aided institutions and different State KVI Boards.

Free Hold System

6579. SHRI ARVIND NETAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the allottees of DDA flats/houses in Delhi are likely to get benefit of the free hold scheme by depositing the required amount; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF URBAN DEVELOPMENT
(SHRI M. ARUNACHALAM): (a) and (b).
Orders dated 14.2.1992 relating to conver-
sion of leasehold system of land tenure into

freehold in Delhi also cover the allottees of
DDA flats/houses in Delhi. The conversion
fee payable in respect of DDA flats/tene-
ments is given in the Statement attached. /

STATEMENT

Statement referred to in reply to parts (a) & (b) of Lok Sabha Unstarred Question No. 6579 for 8.4.1992.

(a) For flats/tenements allotted by Delhi Development Authority and its slum wing on leasehold basis

Category of flats tenement	Zon			Centra Zon
	East Zon	North/Wes Zon	Sout Zon	
Jant	NI	NI	NI	NI
LI	3,00'	9,00'	12,00'	15,00'
MIG/SFS (I) Type-I	4,25'	12,75'	17,00'	21,00'
SFS (II)/ HIG/TYPE-II- Type-II-B	6,25'	18,75'	25,00'	21,25'
SFS (III)	7,50'	22,50'	30,00'	37,50'

b). For flats Constructed by group housing societies on land allotted by Delhi Development Authority.

Plinth area of flat/ tenement in sq. Mtrs.	East Zone	North/West Zone	South Zone	Central Zone
1	2	3	4	5
30 and below	NIL	NIL	NIL	NIL
Above 30 and upto 50	3,000	9,000	12,000	15,000
Above 50 and upto 75	4,250	12,750	17,000	21,250
Above 75 and upto 100	6,250	18,750	25,000	31,250
Above 100 and upto 125	7,500	22,500	30,000	37,500
Above 125				

Conversion charges would be on the basis of the formula for built up plots referred to in part 'A' of Annexure- A, the plot area would be deemed to be 1.2 x Plinth Area of the flat